

**GOVERNMENT OF INDIA
PANCHAYATI RAJ
LOK SABHA**

UNSTARRED QUESTION NO:472
ANSWERED ON:26.02.2015
HONORARIUM TO ELECTED MEMBERS OF PANCHAYATS
Nayak Shri B.V.

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the names of States paying honorarium/ salaries/perks to the members of Panchayati Raj Institutions and the details of such payments;
- (b) whether Karnataka or any other States have approached the Union Government for financial assistance to pay such honorarium to the elected members of Panchayats in their States; and
- (c) if so, the details thereof and the response of the Union Government thereto?

Answer

MINISTER OF STATE FOR PANCHAYATI RAJ (SHRI NIHAL CHAND)

- (a): Panchayats being local government is a State subject and as such the payment of honorarium/ salaries/perks to the members of Panchayati Raj Institutions (PRIs) is left to the discretion of States, and State Governments take decisions regarding provision of honorarium/salaries/perks to members of PRIs. No centralized data in this regard is maintained in the Ministry of Panchayati Raj (MoPR).
- (b) & (c): A request for providing central assistance of Rs. 75.00 crore per annum for making payments of remuneration to their Sarpanches and Panches was received from Government of Jammu & Kashmir. As remuneration to Sarpanches and Panches is a State responsibility and the Ministry has no such provision under its schemes, no funds were provided. No such request has been received from Karnataka or any other State.